

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

REGIONAL BENCH - COURT NO. - I

Service Tax Appeal No. 30391 of 2019

(Arising out of **Order-in-Original** No.HYD-EXCUS-004-COM-021-18-19 dated 21.12.2018
passed by Commissioner of Central Tax (Appeals), Hyderabad)

M/s Caggemini Technology Services .. **APPELLANT**
India Ltd.,

Ackruty Softech Park,
Midc Cross, Road No. 21,
Andheri East, Mumbai,
Maharashtra - 400 093.

VERSUS

Commissioner of Central Tax .. **RESPONDENT**
Rangareddy - GST

GST Commissionerate,
Posnett Bhavan, Tilak Road,
Ramkoti, Hyderabad,
Telangana - 500 001.

APPEARANCE:

Shri Kasi Vishwanath, Manager (Finance) for the Appellant.

Shri M. Anukathir Surya, Authorized Representative for the Respondent.

CORAM: HON'BLE Mr. A.K. JYOTISHI, MEMBER (TECHNICAL)
HON'BLE Mr. ANGAD PRASAD, MEMBER (JUDICIAL)

FINAL ORDER No. A/30584/2025

Date of Hearing: 15.12.2025

Date of Decision: 15.12.2025

[ORDER PER: ANGAD PRASAD]

Shri Kasi Vishwanath, Manager (Finance) for the appellant appears and informs that the amount involved and issue in dispute has already been settled through the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and in support of the same he has furnished Form-IV. On perusal of the same it is apparent that the disputed amount has been settled through SVLDRS and discharge certificate in SVLDRS Form IV has also been issued by the Department. Accordingly, the request of the appellant for closure of the appeal is allowed.

2. Learned AR has no objection for disposal of the matter as the disputed amount has been settled by appellant through the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 (SVLDRS).

3. Accordingly, this appeal is disposed off as withdrawn in view of the settlement between the parties under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in open court)

(A.K. JYOTISHI)
MEMBER (TECHNICAL)

(ANGAD PRASAD)
MEMBER (JUDICIAL)